

**GOVERNMENT OF INDIA
PLANNING
LOK SABHA**

UNSTARRED QUESTION NO:2580
ANSWERED ON:17.08.2011
PROPER UTILISATION OF FUNDS
Chitthan Shri N.S.V.

Will the Minister of PLANNING be pleased to state:

- (a) whether the full benefits of the funds given under the various schemes by the Central Government for the development of States towards amenities and assistance of common people do not reach the masses;
- (b) if so, the details thereof and the names of these schemes;
- (c) whether the Government has made any arrangement to ensure responsibility of the Officials/Departments for proper utilisation of funds and to review and monitor the utilisation of funds given to States in Public interest;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR PLANNING, SCIENCE & TECHNOLOGY AND EARTH SCIENCE (Dr. ASHWANI KUMAR)

(a) to (e): Funds are given under the various schemes by the Central Government to States towards development of amenities and assistance of common people through large number of schemes including Centrally Sponsored Schemes (CSS). The execution of CSS and the final responsibility of implementation at the field level lie with the States / UTs. The Central Ministries / Departments release the funds to the States based on Utilisation Certificates and Audit Reports. The progress of implementation of CSS by the State governments is constantly monitored by the respective Ministries / Departments in the Central Government with a view to ensure that the benefits under the schemes reach the intended beneficiaries. In addition, the Government has set up a Central Plan Scheme Monitoring System (CPSMS) to comprehensively manage the overall fund flow under each scheme up to the beneficiary target groups. Planning Commission conducts half yearly reviews of all the sectors and reviews the progress in general at the time of Annual Plan discussions.